

ITEM NO.2

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.135/2024

SAFIYA P.M.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ANR.

Respondent(s)

(With and IA No.47926/2024-EXEMPTION FROM FILING O.T.)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Prashant Padmanabhan, AOR
Ms. Savitha S, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice, returnable in the second week of July 2024.
- 2 Liberty to serve the Central Agency, in addition.
- 3 We request the Attorney General for India to nominate a Law Officer to assist the Court bearing in mind the importance of the issues which are raised.
- 4 On the request of the counsel for the petitioner, liberty is granted to the petitioner to amend the Petition to seek appropriate reliefs available in law. The amendment shall be carried out within a period of three weeks.
- 5 List the Petition on 12 July 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar